പതിനാലാം കേരള നിയമസഭ ഇരുപത്തിരണ്ടാം സമ്മേളനം ബുള്ളറ്റിൻ ഭാഗം - 2 2021 ജനുവരി 20

നമ്പർ: 949

## ശ്രീ.എം.സി.കമറ്റളീൻ എം.എൽ.എ യെ അറസ്റ്റ്റിമാൻഡ് ചെയ്യത് സംബന്ധിച്ച്.

Ι

ഹോസ്ദ്റർഗ് ജൂഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ് - I ൽ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

" I have honour to inform you that I have found it my duty in exercise of my powers under section 167 of CrPC to direct that Sri.M.C.Kamaruddin, Member of the Legislative Assembly be arrested for the offence punishable U/s.420 r/w 34 of IPC registered by the Deputy Superintendent of Police, Crime Branch, Kannur in the following crimes:

1.	Cr.No.257/20/CB/KNR & KSD/R/20 (Cr.No.981/20 of Chandera PS
2.	Cr.No.259/20/CB/KNR & KSD/R/20 (Cr.No.991/20 of Chandera PS
3.	Cr.No.260/20/CB/KNR & KSD/R/20 (Cr.No.996/20 of Chandera PS

Sri.M.C.Kamaruddin MLA was accordingly produced on production warrant before the court through video conference on 04.01.2021 and he is remanded to judicial custody till 18.01.2021. I have already intimated the factum of arrest and remand to your goodself through E-mail.

Π

ഹോസ്ട്ടർഗ് ജഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിബ്ലേറ്റ് – I ൽ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കന്നു.

" I have honour to inform you that I have found it my duty in exercise of my powers under section 167 of Cr.PC, to direct that Sri.M.C.Kamaruddin, Member of the Legislative Assembly be arrested for the offences punishable U/s.420 r/w 34 of IPC registered by the Deputy Superintendent of Police, Crime Branch, Kannur in the following crimes:

1.	Cr.No.252/20/CB/KNR & KSD/R/20 (Cr.No.973/20 of Chandera PS)
2.	Cr.No.251/20/CB/KNR & KSD/R/20 (Cr.No.967/20 of Chandera PS)
3.	Cr.No.249/20/CB/KNR & KSD/R/20 (Cr.No.965/20 of Chandera PS)

# 4. Cr.No.250/20/CB/KNR & KSD/R/20 (Cr.No.966/20 of Chandera PS)

Shri.M.C.Kamaruddin M.L.A was accordingly produced on production warrant before the court through video conference on 06.01.2021 and he is remanded to judicial custody till 20.01.2021. I have already intimated the factum of arrest and remand to your goodself though E-mail."

#### Ш

## കണ്ണൂർ ക്രൈം ബ്രാഞ്ച് ഡിറ്റക്ടീവ് ഇൻസ്പെക്ടറിൽ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

" I have the honor to inform you that I have found it my duty in the exercise of my powers under section 41 of Criminal Procedure Code of the (Act), to direct that Sri.M.C.Kamaruddin, Member of the Legislative Assembly, be formally arrested/in Cr.1.314/CB/KNR & KSD/R/20, 2. 315/CB/KNR & KSD/R/20, 3. 316/CB/KNR & KSD/R/20, 4. 317/CB/KNR & KSD/R/20 u/s 420 r/w 34 IPC (reasons for the arrest or detention as the case may be).

Sri.M.C.Kamaruddin, Member, Legislative Assembly, was accordingly formally arrested to hrs(time) on 08.01.2021 (date) and is at present lodged in the Central Prison, Kannur (place).

#### IV

## പയ്യന്നൂർ ജഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്പേറ്റ് ൽ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

I have the honour to inform you that Shri.M.C.Kamaruddin, S/O AP Muhammed Kunhi, Aged 55 years, Karmma, Edachakai.P.O, Kasaragod (MLA Manjeswaram LSA) involved in Crime No:296/2020 to 303/2020 of CB, Kannur was arrayed as an accused under sec 420 IPC, who was formally arrested on 01.01.2021 from Central Prison, Kannur and there after produced before me through google meet from Central Prison Kannur with remand reports in all 8 Crimes. There after the above name MLA was remanded to Central Prison Kannur till 19.01.2021. ഹോസ്ദ്ദർഗ് ജഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ലേറ്റ് - I ൽ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

" I have honour to inform you that I have found it my duty in exercise of my powers under section 167 of Cr.PC, to direct that Sri.M.C.Kamaruddin, Member of the Legislative Assembly be arrested for the offence punishable U/s.420 r/w 34 of IPC registered by the Deputy Superintendent of Police, Crime Branch, Kannur in the following crimes:

1.	Cr.No.307/CB/KSD & KSD/R/20 U/s.420 r/w	34	of	ĪPĈ
	(Cr.No.1082/20 of Chandera PS U/s.420 r/w 34 of IPC.)	•		
2.	Cr.No.308/CB/KSD & KSD/R/20 U/s.420 r/w	34	of	IPC
	(Cr.No.1088/20 of Chandera PS U/s.420 r/w 34 of IPC.)		÷.,	
3.	Cr.No.309/CB/KSD & KSD/R/20 U/s.420 r/w	34	of	IPC
	(Cr.No.1101/20 of Chandera PS U/s.420 r/w 34 of IPC.)			
4.	Cr.No.310/CB/KSD & KSD/R/20 U/s.420 r/w	34	of	IPC
	(Cr.No.1102/20 of Chandera PS U/s.420 r/w 34 of IPC.)			
5.	Cr.No.311/CB/KSD & KSD/R/20 U/s.420 r/w	34	of	<b>IPC</b>
	(Cr.No.1124/20 of Chandera PS U/s.420 r/w 34 of IPC.)			
6.	Cr.No.312/CB/KSD & KSD/R/20 U/s.420 r/w	34	of	IPC
	(Cr.No.1125/20 of Chandera PS U/s.420 r/w 34 of IPC.)			

Shri.M.C.Kamaruddin M.L.A was accordingly produced on production warrant before the court through video conference on 08.01.2021 and he is remanded to judicial custody till 22.01.2021. I have already intimated the factum of arrest and remand to your good self through E-mail.

> എസ്.വി.ഉണ്ണികൃഷ്ണൻ നായർ, സെക്രട്ടറി.

3